

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
**Contempt Petition No. 60/00175/2018 &
M.A. 60/362/2019, 60/1836/2018 & in
ORIGINAL APPLICATION NO. 060/00729/2017**

Chandigarh, this the 22nd day of February, 2019

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**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MRS. P. GOPINATH, MEMBER (A)**

1. Labh Singh, aged 63 years, HRMS No.197700970, S/o Late Sh. Sarup Singh, retired Senior Telecom Operating Assistant (TG), Office of General Manager Telecom, "District" BSNL Patiala, R/o Street No.6, Aman Vihar, Bhadson Road, P.O. Sidhuwal, Patiala. Group C.

2. Raghbir Singh, aged 63 years, HRMS No.197400156, S/o Late Sh. Baru Singh, retired Telecom Mechanic Office of SDO Phone (IV) BSNL, Patiala, R/o House No.B-3/299, New Basti Badungar, Patiala. Group C.

3. Jasmer Singh, age 63 years, HRMS No.197801556, S/O Late Sh. Juna Ram, Retired Sr. TOA (General), Office of General Manager Telecom, "District" BSNL Patiala, R/o Ram Nagar Sainia, P.O. Tepla, Distt. Patiala. Group C.

4. Tara Singh, age 63 years, HRMS No.197902508, S/o Late Sh. Raunaq Singh, Retired Sr. TOA (General), Office of General Manager Telecom, "District" BSNL Patiala, R/o Village Tasauli. PO Manakpur, Tehsil & District SAS Nagar.

....Petitioners

VERSUS

1. Sh. J.C. Maneria, (Telecom), Chief General Manager, Telecom, Bharat Sanchar Nigam Limited, Punjab Circle, Sector 34-A, Chandigarh 160022.
2. Sh. Rohit Sharma, General Manager, Telecom, "District" Bharat Sanchar Nigam Limited, Patiala -147001.

....Respondents

**PRESENT: Ms. Moushmi Mittal, counsel for the Petitioners
Mr. K.K. Thakur, counsel for respondents**

ORDER (oral)**SANJEEV KAUSHIK, MEMBER (J)**

Heard the learned counsel for the partieis.

2. Though the learned counsel for the parties are in agreement that in pursuance to orders of this Court, the respondents have refunded the amount, but learned counsel for petitioners submitted that since they have withheld more amount than they have refunded and they have also not given the breakup of the amounts therefore, this C.P. is not maintainable.

3. The learned counsel representing the respondents submitted that this action cannot be said to be contemptuous on the part of the respondents as the respondents have substantially complied with the directions of this Tribunal, therefore, C.P. may be closed. It is stated that the respondents will furnish the breakup of the amounts, which they have withheld and release the same within 7 days from today, therefore, this C.P. be closed and in case the petitioners are still aggrieved, they can approach this Court by filing an execution application.

4. Considering the above, we are of the view that there is no deliberate contempt on the part of the respondents as they have substantially complied with the directions of this Court. Therefore this C.P. is closed at this stage. However, the respondents are directed to furnish detail of the amounts and if any amount is still withheld by them, then the petitioners are at liberty to move an

execution application. Notice is discharged. Pending M.As also stand disposed of.

(P.GOPINATH)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 22.02.2019
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